

**Central Administrative Tribunal  
Principal Bench**

**CP No.192/2015  
in  
OA No.438/2013**

New Delhi, this the 2nd day of September, 2015

**Hon'ble Mr. A.K. Bhardwaj, Member (J)  
Hon'ble Mr. V.N. Gaur Member (A)**

Ashok Kumar Tanwar,  
S/o Late Shri Prahalad Singh,  
T-18/1, Uri Enclave,  
Delhi Cantt-110010.

...applicant

(By Advocate : Shri J.R. Rana )

**Versus**

1. Sh. R.K. Mathur,  
Secretary,  
Ministry of Defence,  
South Block, DHQ PO,  
New Delhi-110011.
2. Lt. Gen Jatinder Sikand, AVSM, VSM, ADC,  
Engineer-in-Chief,  
Kashmir House, Rajaji Marg,  
IHQ of MOD, DHQ P.O.,  
New Delhi-110011.
3. Maj Gen. Rakesh Bassi,  
Chief Engineer,  
Western Command,  
Chandimandir Cantt-134107.

...respondents

(By Advocate : Shri B.K. Barera)

## **ORDER (ORAL)**

### **Mr. A.K. Bhardwaj, Member (J) :-**

The OA No.438/2013 was disposed of in terms of the order dated 25.2.2014. The operative part of the order reads thus :

“7. In the circumstances, the present Original Application is disposed of with a direction to the respondents that if any of the junior of the applicant is given further promotion after 30.6.1990, he would also be considered for the same, with all consequential benefits. Further once the date of promotion of the applicant is changed, his pay as UDC would be fixed appropriately with reference to the changed date of promotion. The correct fixation would be done within a period of eight weeks from the date of receipt of a copy of this order. No costs.”

2. With the reply filed on behalf of the respondents, a copy of receipt dated 20.07.2015 signed by Shri Ashok Kumar, the applicant herein has been enclosed. The receipt reads thus :-

### **“RECEIPT**

I, The undersigned received State Bank of India, Delhi, Cantt, Retails Business Centre, Nagal Raya, New Delhi-110046 bearing cheque No.204986 dated 17 Jul 2015 amounting Rs.4,09,442.00 (Rupees Four Lakh Nine Thousand Four Hundred Forty Two Only) on account of arrears of re-pay fixation in full satisfaction of the Hon’ble CAT (PB), New Delhi judgement dated 25 Feb 2014.

Station : Delhi Cantt-10

Name : Ashok Kumar Tanwar  
 MES-313833  
 Design : Office Supdt  
 O/O the CRO (O), Delhi Cantt-10.”

3. In the wake, we do not find any wilful disobedience of the order of this Tribunal. Accordingly the CP is disposed of. Notice issued to the respondents stands discharged. It goes without saying that if the applicant has any subsisting grievance, it would be open to him to work out his remedy in appropriate proceedings, if so advised.

( V.N. Gaur )  
Member (A)

( A.K. Bhardwaj )  
Member (J)

/rk/